

**SECTION IIIA
IN THE SUPREME COURT OF INDIA
CIVIL APPEALATE JURISDICTION
CIVIL APPEAL NO. 7167 OF 2012**

M/S THE INDURE P. LTD.,GHAZIABAD

....APPELLANT

VERSUS

STATE OF U.P. & ANR.

....RESPONDENTS

OFFICE REPORT

The matter above-mentioned was listed before the Ld. Registrar's Court on 15th July, 2014, when the court was pleased to pass the following order:-

"Ld.counsel Ms. Rashmi Singh appears on behalf of the appellant. She states that the erstwhile advocate representing the appellant has been appointed as the Standing Counsel for the State of U.P. and cannot therefore, appear in this case. This is taken on record. She seeks and is given six weeks time to file the fresh vakalatnama.

The original record has not been received from the High Court. A reminder shall be issued.

List again on 12.09.2014."

It is submitted that Ms. Rashmi Singh, Advocate has not filed Vakalatnama/Appearance on behalf of Appellant, so far.

Original Record has been received from the High Court. Counsel for the parties have not filed statement of case so far.

The matter above-mentioned is listed before the Ld. Registrar's Court for orders.

DATED THIS THE 11 DAY OF SEPTEMBER, 2014.

ASSISTANT REGISTRAR

Copy to:-

Mr. Adarsh Upadhyay, Advocate
Mr. Ravi Prakash Mehrotra, Advocate
Ms. Rashmi Singh, Advocate

ASSISTANT REGISTRAR